

ITEM NO.1

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9185/2016

(Arising out of impugned final judgment and order dated 18-07-2016 in DBCRL No. 886/2011 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

VINOD KUMAR

Petitioner(s)

VERSUS

AMRITPAL @ CHHOTU & ORS.

Respondent(s)

(IA No. 19598/2016 - EXEMPTION FROM FILING O.T.)

Date : 16-11-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Manish K. Bishnoi, AOR
Ms. Pallavii Singh, Adv.

For Respondent(s) Mr. Gp. Capt. Karan Singh Bhati, AOR
Ms. Chitrangda Rastravara, Adv
Mr. Manvendra Singh Rathore, Adv
Mr. Dashrath Singh Rathore, Adv
Mr. Aditya Chauhan, Adv

Dr. Manish Singhvi, Sr Adv
Mr. Arpit Parkash, Adv
Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)